

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Compensation Application No.150 of 1999

In the matter of:

Wasan Exports Pvt. Ltd.

...Applicant

Vs.

Canara Bank & Ors.

...Respondents

Appearance: Mr. Kotla Harshavardhan and Ms. Mansi Sood,
Advocates for the Applicant.

Mr. Rajesh Gautam, Ms. Khushboo Aggarwal and
Mr. Sorabh Dahiya, Advocates for Respondent No.1
with Mr. Pushpendra Kumar Chaudhary, witness.

Mr. Mahesh Kasana and Ms. Aparna Rohatgi Jain,
Advocates for Respondent No.2.

22.08.2019

Today, the case is listed for further cross-examination.

In the affidavit of evidence (RW1/A) certain documents are referred to as series starting from Exhibit RW 1/1 to RW1/31. The said documents (not being original) have however been marked as series starting from Mark A to Mark Z and then Mark AA to Mark AI.

The cross-examination of Respondent No.1 witness Shri Pushpendra Kumar Chaudhary by the Applicant is concluded. Learned Counsel for Respondent No.2. states that he does not want cross-examine the witness of Respondent No.1.

Learned Counsel for Respondent No.1 states that he does not want to produce any other witness.

Post the matter for cross-examination of Respondent No.2 witness on 26.08.2019.

[Peeush Pandey]
Registrar